

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Application No. ST/MISC/86007,85963,85988/2018
Appeal No. ST/257, 271, 270/2008

(Arising out of Order-in-Appeal No. JAK (226-227) 55 & 70/2008 dt. 08.08.2008, passed by the Commissioner of Central Excise, Aurangabad OIA No. IPL/151 to 153/NSK/2008 dt. 27.08.2008, passed by the Commissioner of Customs & Central Excise, Nashik OIA No. IPL/151 to 153/NSK/2008 dt. 27.08.2008, passed by the Commissioner of Customs & Central Excise, Nashik)

Commissioner of Central Excise, Nashik : Appellant

VS

M/s. Maharashtra State Road Transport Corporation : Respondent

Appearance

Shri O.M. Shivadikar, Asstt.Commr. (A.R.) for Revenue

None for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of hearing : 20/08/2018

Date of decision : 20/08/2018

ORDER NO. M/85729-85731/2018

Per : Dr. D.M. Misra

All these applications are filed by the Revenue for withdrawal of the appeals. The appeals were already been disposed of by this Tribunal on 4.10.2013 vide order No. A/2163-2173/13/CSTB/C-I dt. 4.10.2013.

2. In the result, the miscellaneous applications are *infructuous* accordingly dismissed.

(Pronounced & Dictated in court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

SM.